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**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.15/2005 in O.A.No.84/2003

Tuesday, this the 5<sup>th</sup> day of July 2005

**Hon'ble Shri Justice M.A. Khan, Vice Chairman (J)  
Hon'ble Shri S.K. Naik, Member (A)**

Smt. Satya Wati Gupta  
W/o Late Shri TN Gupta  
12/6 Railway Colony  
Kishanganj, Delhi-7

Applicant

(By Advocate: Smt. Meenu Mainee for Shri BS Mainee)

Versus

1. Shri R.R. Jaruhar  
General Manager  
Northern Railway  
Baroda House, New Delhi
2. Shri Raj Pal  
Senior Divisional Mech. Engineer (Diesel)  
Northern Railway  
Tughlakabad  
New Delhi
3. Shri Pradeep Kumar Goyal  
Divisional Railway Manager  
Northern Railway  
State Entry Road, New Delhi

Respondents

(By Advocate: Shri P.K. Yadav)

**O R D E R (ORAL)**

**Justice M.A. Khan:**

Learned counsel for respondents has informed that order dated 8.3.2004 passed in OA-84/2003 has been fully complied with and compliance affidavit has already been filed. Learned proxy counsel for applicant agrees to it. In view of this, we do not find it proper to proceed in the matter further. Accordingly, CP is dismissed. Notice discharged.

Naik  
( S. K. Naik )  
Member (A)

M.A. Khan  
( M.A. Khan )  
Vice Chairman (J)